

Central Administrative Tribunal
Principal Bench

R.A. No. 212 of 2001
M.A. No. 1056 of 2001
in
O.A. No. 656 of 1999

New Delhi, dated this the 18th May, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Ram Swaroop & Ors. Vs. Union of India & Ors.

In the R.A.

Union of India & Ors. .. Review Applicants

Versus

Ram Swaroop & Others .. Review Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. If indeed applicants 1 and 2 in the O.A. have not been engaged as diesel cleaners as stated by applicants' counsel while disposing of O.A. No. 656/99 by oral order dated 6.2.2001 dictated in the presence of both parties, respondents' counsel should have pointed this out to the Bench, when the order was being dictated.

3. This is not a valid ground for reviewing the order dated 6.2.2001.

4. R.A. is rejected.

A Vedavalli
(Dr. A. Vedavalli)
Member (J)
karthik

S.R. Adige
(S.R. Adige)
Vice Chairman (A)